

**GOVERNMENT OF INDIA  
CULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:1694  
ANSWERED ON:04.12.2012  
DEFACEMENT OF HISTORICAL MONUMENTS  
Dubey Shri Nishikant ;Reddy Shri Modugula Venugopala

**Will the Minister of CULTURE be pleased to state:**

- (a) whether the Government has framed any guidelines to prevent the defacement of historical monuments in the country;
- (b) if so, the details thereof;
- (c) whether the Government is aware of continued defacing of historical monuments in the country, particularly in Andhra Pradesh, in spite of the said guidelines;
- (d) if so, the details thereof along with the reasons therefor; and
- (e) the steps taken/proposed to be taken by the Government to protect the said monuments?

**Answer**

MINISTER OF CULTURE SMT. CHANDRESH KUIMARI KATOCH

- (a)&(b) No, Sir. However, there is a provision of penalty under section 30 of the Ancient Monument and Archaeological Sites and Remains Act 1958, of imprisonment which may extend to 2 years or with fine which may extend to one lakh rupees or with both for defacement of centrally protected monuments.
- (c)to (e) No such incident has been reported in recent years. Besides, regular watch and ward, private security and CISF personnel have also been deployed at monuments.